

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 117**  
**(IB)-47(PB)/2020**

**IN THE MATTER OF:**

Pawan Kumar Gupta

Vs.

M/s. Ansal Hi Tech Township Ltd.

... Applicant/Petitioner

... Respondent

**Order Under Section 7 of IBC, 2016**

**Order delivered on 24.01.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**MS. SUMITA PURKAYASTHA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Abhishek Vashist, Adv.

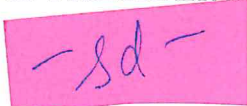
For the Respondent

: Ms. Arti Rathore, Adv.

**ORDER**

Hon'ble the Supreme Court having already granted stay against the proceeding, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**